

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-922(PB)/2018

IN THE MATTER OF:

State Bank of India

.... Petitioner

v.

M/s. Advance Sufactanta India Ltd.

.... Respondent

Order under Section 7

Order delivered on 01.08.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS:

For the Applicant: Mr. Vipin Kr. Jai, Adv.

For the Respondent:

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 06th September, 2018.

Process dasti.

List on 06th September, 2018.

Sdl—

(M.M.KUMAR)
PRESIDENT

Sdl—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)